

B-76

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

: M.P.No. 1782/2004.  
In/and  
Contempt Petition No.34/2004.

In

Original Application No.559/1996.  
Lucknow; the day of 5th October,2004.

HON'BLE SHRI S.P. ARYA, MEMBER (A)  
HON'BLE SHRI M.L. SAHNI, MEMBER (J).

Udai Pal Singh, aged about 61 years, S/o Sri  
Nageshwar Singh, R/o Village Dhaurahara, Post Antu,  
District : Pratapgarh.

... Applicant.

By Advocate:-None.

Versus.

R.S. Jaiswal, Senior Superintendent of Post Offices,  
Pratapgarh.

... Respondent.

By Advocate:-Shri S.K. Pandey.


O R D E R ( ORAL )

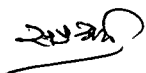
As per Hon'ble Shri S.P. Arya, Member (A).

Impleadment application has been moved by  
the applicant for the <sup>new</sup> incumbent <sup>as the respondent</sup> to whom notice ~~has~~  
<sup>been</sup> issued has been transferred. Neither the  
applicant nor his counsel appeared today. We find  
that earlier a Contempt Petition was filed and  
direction issued for taking a decision with regard  
to put off duty period of the applicant would be  
treated as duty or not? The Senior Standing Counsel  
of Govt. of India produced a letter from the

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respondents in which it is stated that period cannot be treated as duty. Earlier C.C.P. has already been decided and there is no ground to proceed with the second C.C.P. Accordingly, <sup>the MA and Complaint ✓</sup> ~~the~~ petition stand dismissed.

  
(M.L. SAHNI)  
MEMBER (J)

  
(S.P. ARYA)  
MEMBER (A)

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